Allocation of funds to NGOs

1055. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is allocating funds to Non-Governmental Organisations, (NGOs) for specific purposes;
- (b) if so, the details of funds allotted to various NGOs during the last two years with purpose of the released funds;
- (c) whether Government has any mechanism to check the misuse of funds by various NGOs; and
- (d) if so, the details in this regard and how many cases of misuse of funds have been noticed during the last two years with action taken against such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) Financial assistance is, *inter-alia*, provided to Non-Governmental Organisations under various grants-in-aid schemes of the Ministry. The details of funds released to the NGOs for the welfare of Scheduled Castes, Other Backward Classes, Persons with Disabilities, Senior Citizens and victims of Substance Abuse under these schemes during the last two years is given in Statement (*See* below).

- (c) The Ministry ensures the utilization of funds under various schemes/programmes in the following ways:
 - (i) Fresh/subsequent releases of grants to implementing agencies during a year are made only on receipt of Utilization Certificates in respect of previous year's grants, which have become due.
 - (ii) Review of schemes/programmes by the officers of the Ministry during their visits to the States.
 - (iii) The schemes/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations.
 - (iv) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, *inter-alia*, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes.

- In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.
- (d) 22 complaints of misuse of funds by NGOs have been received in the Ministry during the last two years. Concerned State Governments have been requested to conduct necessary enquiry against them.

Statement

Details of funds released to the Non-Governmental Organisations for the welfare of the Scheduled Castes, the Other Backward Classes, the Persons with Disabilities, Senior Citizens and victims of Substance Abuse under various schemes of the Ministry during the last two years

(Rs. in lakhs)

Sl.No.	Name of the Scheme	2010-11	2011-12
1.	Grant-in-aid to Voluntary Organisations working for Scheduled Castes	2943.29	1935.40
2.	Assistance to Voluntary Organisations for welfare of Other Backward Classes	165.01	101.73
3	Deendayal Disabled Rehabilitation Scheme	8225.64	8628.37
4	Assistance to Disabled Persons for purchase/fittings of aids and appliances	1751.72	1534.44
5	Assistance for prevention of Alcoholism and Substance (Drugs) Abuse	2930.90	3533.45
6	Integrated Programme for Older Persons	2067.47	1999.01

Skilled development programme in school of naxal affected areas

1056. SHRI N. BALAGANGA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

whether it is a fact that poverty and unemployment are the root causes (a) of naxalism in the country;